



HIGH COURT OF MADHYA PRADESH
BENCH AT INDORE

FORM - 'D'
REJECTION ORDER
[See Rule 4(2)]

No. RTIA/ADL.RG-HCIND/ 2426

Indore, Dated 11/09/2014

From:

**The Additional Registrar,
State Public Information Officer,
High Court of M.P., Bench at Indore.**

To,

**Shri Chandrapal Yadav,
Thr. - Shri Phoolchand Yadav,
House No. 10, Bhole Vihar Colony,
Village – Kodariya, Mhow, Tehsil- Mhow,
District – Indore.**

Please refer to your application No. NIL, dated NIL inwards on 10/09/2014 and registered at our I.D. No. 36/2014-15 addressed to the undersigned regarding supply of information under Right to Information Act, 2005. As per the application and as desired by you, the information can not be supplied due to the following reasons:-

- I. Hon'ble the Competent Authority of High Court of M.P. has framed 'High Court of M.P. (Right to Information) Rules 2006' under Section 28(1) of the Right to Information Act, 2005. In accordance with the provisions of Rule 7(1) of the said Rules 2006, a citizen/applicant is required to paste a self-attested photograph (in original) of the applicant on Form 'A' and you failed to furnish the same, therefore, your application can not be entertained.**
- II. Moreover, as per Rule 3 (2) of the High Court of M.P. (Right to Information) Rules, 2006, every application is required to be made for one particular item of information only. Therefore, your request for providing multiple items of information can not be acted until proportionate number of applications are made.**

As per Section 19 of the Right to Information Act 2005, you may file an appeal to the Appellate Authority (Principal Registrar, High Court of M.P. Indore Bench) within 30 days of the issue of this order.


(A.V. MANDLOI)
**ADDITIONAL REGISTRAR
STATE PUBLIC INFORMATION OFFICER
HIGH COURT OF M.P.,
BENCH AT INDORE**